

NOTICE

In view of the amendment/insertion of Rule 16 below Rule 15 of Part A (a) of Chapter 1 of the Rules and Orders of Punjab and Haryana High Court, Volume-V, all the Ld. Advocates and Litigants are hereby informed that in view of the orders passed by Hon'ble the Chief Justice, names of the following advocates at serial No. 1 to 3, as Standing Counsels of FCI for the Punjab region in supersession of existing FCI Standing Counsels, if any, be got noted :-

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